

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. No.835 of 1996

Present: Hon'ble Mr. D. Purkayastha, Judicial Member

ASHALATA SARKAR

VS

1. Union of India, service through  
General Manager, South Eastern Rly.  
Garden Reach,  
Calcutta
2. The General Manager, S.E. Rly.  
Garden Reach, Calcutta
3. The Chief Personnel Officer (Commercial)  
S.E. Railway,  
14, Strand Road, Calcutta
4. The Chief Personnel Officer, S.E. Rly  
Garden Reach, Calcutta
5. The Sr. Personnel Officer (Comm'l.)  
14, Strand Road, Calcutta
6. Goutam Mondal,  
near State Bank of India,  
P.O. Karimpur, Dist. Nadia

.....Respondents

For the Applicant: Mr.P.C. Das, counsel

For the REspondents: Mr.P. Chatterjee, counsel

Heard on 3.4.1997

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Date of order: 3.4.1997

O R D E R

Heard the learned advocates of both the parties. During the arguments, learned advocate appearing on behalf of the applicant prays that he may be allowed to withdraw the application. The learned advocate Mr. Chatterjee appearing on behalf of the respondents submits that this application is barred by res-judicata in view of the judgment passed in OA 603/95 on 25.6.96. However, since the applicant wants to withdraw this application, thereby I am not passing any order on the question raised by Mr. Chatterjee. Accordingly, the application is allowed to be withdrawn with no costs. Interim order passed earlier is hereby vacated. However, the applicant is allowed liberty to file a fresh case subject to the question of resjudicata before the appropriate forum.